

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 223**

TO BE ANSWERED ON MONDAY, FEBRUARY 03, 2025/MAGHA 14, 1946 (SAKA)

**Smuggling of Narcotic Substances**

**223. Shri Magunta Sreenivasulu Reddy:**  
**Shri Putta Mahesh Kumar:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has undertaken any study/survey recently regarding the movement and smuggling of narcotic substances in the country;
- (b) if so, the details of the total volume and number of seizures of such narcotic substances during the last five years, especially from the ports and border areas of the country;
- (c) the details of the total valuation of such seized narcotics in a year-wise manner and the country of origin of the same;
- (d) the details of the total number of arrests and convictions in regard to movement and smuggling of narcotic substances, State-wise; and
- (e) the steps taken by the Government to reduce the movement and smuggling of narcotic substances across the country during the last five years, especially in Andhra Pradesh, Statewise?

**ANSWER**

**MINISTER OF STATE FOR FINANCE**  
**(SHRI PANKAJ CHAUDHARY)**

- (a) No Study/ Survey has been conducted specifically regarding the movement and smuggling of narcotic substances in the country. However, Narcotics Control Bureau (NCB) collects and collates data from all Drug Law Enforcement Agencies (DLEAs) in connection with drug seizures. Further, the Ministry of Social Justice and Empowerment (MoSJ&E) conducted a nationwide survey in 2004 & 2019 on drug consumption and abuse, which provides insights into the extent and patterns of drug use in India.
- (b) and (c) The details of drug seizures effected at ports during last 05 years are attached as **Annexure-A**. Further, all India seizure data during last 05 years including bordering States of the country is attached as **Annexure-B**. The data of drug seizures on the basis of origin of country is not maintained.
- (d) The state-wise details of the total number of arrests is attached as **Annexure-C**. Further, the state-wise conviction data of NCB and Central Bureau of Narcotics (CBN) cases is attached as **Annexure-D**.
- (e) The steps taken by the Government to reduce the movement and smuggling of narcotic substances across the country during the last five years, especially in Andhra Pradesh are attached as **Annexure-E**.

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**Details of Total volume, number of seizures and value of NDPS seized at Ports  
from 2019-2024 (Nov)**

<b>Year</b>	<b>Seizure</b>	<b>No. of Cases</b>	<b>International Illicit Market Value of Seized drugs</b>
<b>2019</b>	130 Kg	1	260 Crores
<b>2020</b>	191 Kg	1	382 Crores
<b>2021</b>	3610 Kg	4	8,129 Crores
<b>2022</b>	1161 Kg	10	2,417 Crores
<b>2023</b>	1 Kg	1	5 Crores
<b>2024*</b>	94,19,000 no. of tablets	2	376 Crores

\* Year 2024 Provisional data  
(Source: NCB)

**Details of Total volume, number of seizures and value of NDPS seized across All-India from 2019-2024**

<b>Year</b>	<b>Seizure (In Kg)</b>	<b>No. of Cases</b>	<b>International Illicit Market Value of seized drugs</b>
<b>2019</b>	6,86,171	57,867	12,201 Crores
<b>2020</b>	10,82,511	55,622	14,982 Crores
<b>2021</b>	16,33,592	68,144	23,931 Crores
<b>2022</b>	12,53,662	1,02,769	19,275 Crores
<b>2023</b>	13,89,725	1,09,546	16,123 Crores
<b>2024 *</b>	10,87,173	72,496	16,966 Crores

\* Provisional Data

Source: NCB

**Lok Sabha Unstarred PQ No. 223 for 03.02.2025****Total number of Arrests in NDPS Cases State wise from 2019-2024**

State/UT	2019	2020	2021	2022	2023	2024*
Andaman & Nicobar	166	96	52	74	103	117
Andhra Pradesh	2040	2388	4204	3350	5359	3707
Arunachal Pradesh	216	231	462	541	389	323
Assam	1267	1731	3918	4753	4843	3765
Bihar	345	1087	1518	1837	1989	687
Chandigarh	288	187	132	224	195	111
Chhattisgarh	963	1239	1531	1756	1945	1827
DNH & DD	0	13	12	9	10	15
Goa	236	198	155	194	165	162
Gujarat	453	495	876	849	803	757
Haryana	3229	4061	3400	5025	4801	2685
Himachal Pradesh	1931	1895	2235	2215	3004	2234
Jammu & Kashmir	1700	1769	2217	2755	3072	1673
Jharkhand	342	550	966	648	789	844
Karnataka	1732	5841	6834	6884	3843	1258
Kerala	11009	6025	7271	29527	33191	24517
Ladakh	0	0	8	3	0	0
Lakshadweep	0	0	0	0	6	0
Madhya Pradesh	4287	4460	5500	6082	4969	4179
Maharashtra	1565	1349	4016	11400	14372	7433
Manipur	422	381	417	643	354	95
Meghalaya	159	120	117	243	349	157
Mizoram	1244	707	714	1129	1458	1026
Nagaland	183	54	201	291	492	273
New Delhi	1125	1140	917	1573	1655	946
Odisha	1491	2078	2683	3521	4585	3896
Puducherry	45	66	129	273	356	199
Punjab	15449	10251	13345	16831	15870	9734
Rajasthan	2945	3898	3941	4515	6001	5745
Sikkim	24	26	80	68	38	27
Tamil Nadu	5631	7198	9632	588	421	113
Telangana	1103	1097	2999	3036	3066	3596
Tripura	509	406	454	768	1059	730
Uttar Pradesh	10138	9171	7507	10732	10212	7460
Uttarakhand	1494	1479	2152	1760	1721	1135
West Bengal	889	2154	2943	2419	1469	1304

\*Provisional Data  
Source: NCB

**Annexure-D**  
**Lok Sabha Unstarred PQ No. 223 for 03.02.2025**

**Total number of conviction of cases State wise by NCB from 2019-2024**

State/UT	2019	2020	2021	2022	2023	2024*
Andaman & Nicobar	0	0	0	0	0	0
Andhra Pradesh	0	0	0	0	0	0
Arunachal Pradesh	0	0	0	0	0	0
Assam	1	3	0	2	2	1
Bihar	7	0	9	6	15	16
Chandigarh	8	7	0	1	0	0
Chhattisgarh	0	0	0	0	0	1
DNH & DD	0	0	0	0	0	0
Goa	0	0	0	1	2	0
Gujarat	1	4	4	2	11	4
Haryana	0	0	2	0	4	2
Himachal Pradesh	0	0	0	0	2	0
Jammu & Kashmir	1	0	1	1	0	1
Jharkhand	9	3	1	4	8	2
Karnataka	0	0	2	4	3	1
Kerala	0	1	3	0	0	1
Ladakh	0	0	0	0	0	0
Lakshadweep	0	0	0	0	0	0
Madhya Pradesh	5	3	2	2	11	9
Maharashtra	2	3	2	0	1	1
Manipur	13	2	1	1	3	0
Meghalaya	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0
New Delhi	15	4	5	3	1	0
Odisha	2	0	0	0	1	0
Puducherry	0	0	0	0	0	0
Punjab	0	0	4	3	9	6
Rajasthan	4	3	3	2	4	12
Sikkim	0	0	0	0	0	0
Tamil Nadu	10	9	2	12	9	7
Telangana	0	0	0	0	0	2
Tripura	0	0	0	0	0	0
Uttar Pradesh	4	1	3	6	12	19
Uttarakhand	1	1	0	1	0	0
West Bengal	6	0	4	3	6	5

\* Provisional data  
Source: NCB

**Total number of conviction of cases State wise by CBN from 2019-2024**

<b>State/UT</b>	<b>2020 to 2024</b>
<b>Madhya Pradesh</b>	9
<b>Rajasthan</b>	9

Source: CBN

Steps taken by the Government to reduce the movement and smuggling of narcotic substances across the country

1. Considering the international obligations, or having regard to the available information and evidence with respect to the nature and effects of, and the abuse or scope for abuse, Narcotics Control Division, Department of Revenue has scheduled 134 narcotics drugs under section 2(xi)(b), 173 psychotropic substances under section 3, and 45 controlled substances under section 9A of NDPS Act, 1985 in order to exercise due regulation, control or prohibition in public interest while ensuring availability of narcotic drugs and psychotropic substances for medical and scientific use subject to the relevant provisions to the NDPS Act and rules/regulations made thereunder.
2. To deter smuggling of narcotic substances, DRI and Customs field formations keep a constant vigil and take operational measures, inter alia, based on intelligence, passenger profiling with the aid of Advance Passenger Information System (APIS), risk-based interdiction and targeting, non-intrusive inspection like baggage and container scanning and coordination with other agencies. Field formations are regularly sensitized to newer methods of smuggling. On detection and seizure of narcotic substances, action is taken in accordance with law, including arrest and prosecution of the persons involved.
3. To reduce demand reduction, NCB has initiated **Mission SPANDAN** & MOU have been signed with 05 organisations to tackle drug abuse & addiction to Psychotropic substance through spirituality awareness & collective action.
4. MHA, Gol has established a **4-tier Narco-Coordination Centre (NCORD)** mechanism for ensuring better coordination between Central & State Drug Law Enforcement Agencies and other stake holders in the field of controlling drug trafficking and drug abuse in India. An NCORD portal has been developed by NCB. It is an all in one portal for information related to drug law enforcement. Topics like NCORD, Training & Capacity Building, Narco-offenders data, legal information, exemplary initiatives taken by states etc are covered on the NCORD portal.
5. As outcome of the 5<sup>th</sup> Apex Level Committee meeting of NCORD, a dedicated **Anti Narcotics Task Force (ANTF)** headed by ADG/IG level Police Officer has been established in each State/UT to function as the NCORD Secretariat for the State/UT and follow-up on compliance of decisions taken in NCORD meetings at different levels.
6. NCB coordinates with state ANTF of Andhra Pradesh to conduct joint operations to control the drug trafficking.
7. Operation 'Parivarthana' was launched to destroy Ganja plantation in Andhra/Odisha border in Alluri Sitarama Raju (ASR) district in the year 2021-22. . The crop destruction operation was carried out in 08 phases (from 30.10.2021 to 11.01.2022), which resulted into total destruction of 7552 acres of Ganja worth about Rs.9250 crores out of which about 400 acres was destructed by the villagers themselves owing to the sensitization efforts by the agencies. A total of 6,131 cases have been registered in which 17,278 persons have been arrested under NDPS Act, 1985

8. To monitor the investigation of significant and important drug cases including cases of narco-terrorism, a **Joint Coordination Committee (JCC)** with DG, NCB as its Chairman has been set up by Govt. of India on 19 July 2019. So far, 09 JCC meetings at the Central level and 07 JCC at the State level have been conducted.
9. Towards the capacity building of drug law enforcement agencies of the country, NCB is continuously imparting training to the officers of other drug law enforcement agencies.
10. Assistance is being provided by Central Govt. to the states for Up gradation of existing forensic science laboratory in the states under different schemes.
11. Police Modernisation Scheme: Scheme for assistance to states / UTs for narcotics control assistance from directorate of Forensic Science Services.
12. Financial assistance is being provided to eligible States for strengthening their anti-narcotics units under the scheme "Assistance to States & UTs".
13. A task force on Darknet and Crypto-Currency has been set up under the MAC mechanism with a focus on monitoring all platforms facilitating Narco-trafficking, sharing of inputs on drug trafficking amongst Agencies/MAC members, interception of drug networks, continuous capturing of trends, modus operandi & nodes with regular database updates and review of related rules & laws.
14. Border Guarding Forces (BSF, Assam Rifles and SSB) and other agencies like RPF and NIA have been empowered to take action under the NDPS Act 1985.
15. Intelligence Sharing and Controlled Delivery (CD) Operations within India and with foreign countries are being carried out regularly.
16. To strengthen NCB and to increase its pan India presence, 425 posts in different level has been created in NCB. The sanctioned strength of NCB has been augmented to **1598**.
17. NCB representatives are visiting Schools and colleges on regular basis for conducting drug Awareness programmes making the vulnerable classes of society aware against abuse of narcotic drugs and its ill effects.
18. Drug Awareness Programme: Power Point Presentation compiling information on drug abuse and its health and economic costs useful for teachers, students and parents sent to all District Magistrates/Collectors of the Country to conduct awareness programmes in the schools/colleges falling in their jurisdiction.
19. NCB organizes International Day against Drug Abuse and Illicit Trafficking on 26th June every year in all field units of NCB to spread awareness among the general public about the ill effects of drug abuse and drug trafficking.
20. Rallies, Dramas are conducted regularly in association with NGOs to spread awareness programmes all over the country.
21. SMS alerts of Drug Awareness are flashed through mobile service providers on special occasions.
22. Organization of Workshops and Seminars in coordination with various Govt. agencies and NGOs in the country about ill effects of drug abuse and trafficking.



23. Intensive preventive and interdiction efforts are taken along drug routes.
24. Increased international cooperation for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs & Psychotropic Substances and Precursor Chemicals.
25. On the directions of Hon'ble HM, a committee has been constituted by MHA to counter the drug trafficking through darknet. NCB is in process of hiring cyber experts to strengthen its fight against illicit trafficking of drugs specifically on the darkweb using crypto currency.
26. As per direction of Hon'ble Union Home Minister, a National Narcotics Helpline "**Madak-Padarth Nished Asoochna Kendra**" (**MANAS**) was created as a 24x7, toll-free National Narcotics Call Centre. Accordingly MANAS has been envisioned as an integrated system providing a single platform for citizens to log, register, track and resolve drug related issues/problems through various mode of communications like call, SMS, Chat-bot, e-mail & web-link.
27. The Central Government (Ministry of Finance, Department of Revenue) has constituted National Fund for Control Drug Abuse (NFCDA), under Section 7A of the NDPS Act, 1985 vide notification dated 29.05.1989, which provides for incurring expenditure for taking the following measures:-
  - a) Combating illicit traffic in narcotic drugs, psychotropic substances or controlled substances;
  - b) Controlling the abuse of narcotic drugs and psychotropic substances;
  - c) Identifying, treating, rehabilitating addicts;
  - d) Preventing drug abuse;
  - e) Educating public against drug abuse; and
  - f) Supplying drugs to addicts where such supply is a medical necessity.

The Department of Revenue, aids and assists in awareness programmes on Drug abuse, de-addiction and rehabilitation etc. by granting funds under National Fund for Control of Drug Abuse (NFCDA) to eligible applicants as per procedure prescribed in NFCDA Rules, 2006 & guidelines thereunder. The details of funds sanctioned under the NFCDA in last three financial years, are as under:-

Financial Year	Amount Sanctioned
2021-22	1,30,83,900.00
2022-23	57,92,375.00
2023-24	20,61,721.00